CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 2/MP/2014

Subject : Petition for claim of Kerala State Electricity Board regarding quantum

of adjustment for Income tax pursuant to the Commission's order dated 20.9.2012 in Petition No.15/2010 and judgment of the Appellate Tribunal for Electricity dated 3.7.2013 in Appeal No.250/2012-Implementation of the APTEL judgment dated 26.3.2025 in Appeal No.138/2017 (filed by KSEBL) against the Commission's order dated

5.9.2016 in Petition No.2/MP/2014.

Petitioner : NLC Limited

Respondents : KSEB and 7 others

Date of Hearing: 23.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Ms. Pooja Menon, Advocate, KSEBL

Ms. Anushree Bardhan, Advocate, NLC

Shri A. Srinivasan, NLC Shri D. Tulasi Kumar, NLC

Ms. Anusha Nagarajan, Advocate, TANGEDCO Ms. Akanksha Bhola, Advocate, TANGEDCO Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the Respondent, KSEBL pointed out that the APTEL vide its judgment dated 26.3.2025 has remanded the matter to this Commission on the ground that the objections raised by it were not considered by the Commission in the impugned order and accordingly directed the Commission to pass a fresh speaking/ reasoned order, after hearing the parties. She further submitted that since the documents filed by the parties before APTEL are required to be placed on the record of this Commission, time may be granted to the Respondent KSEBL for the same, and the matter may be listed after the second week of May, 2025. This request was accepted by the Commission, and the hearing was adjourned.

2. Accordingly, the Commission permitted the Respondent KSEBL to place the aforesaid documents on record, along with its written submissions, on or before **8.5.2025**, after serving a copy to the other parties. The Petitioner and the other beneficiaries are also permitted to file their written submissions by **15.5.2025**.



3. Based on the consent of the parties, the Petition will be listed for hearing on 20.5.2025.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)